

NOTICE

Folio No	Name of Shareholder	Certificate No	Dist No	No of shares	Face Value
G000505	Gaurav Ashok Firodiya	108238-108248	10829005-10829337	333	10
G000506	Gaurav Ashok Firodiya	48650	6140830-6140879	50	10
		55002	830529-830578	50	10
		51032-51033	2744831-2744930	100	10
		58604	350886-350935	50	10
		108249	10829338-10829338	1	10
G000544	Gaurav Ashok Firodiya	119225	12240096-12240145	50	10
		30141	17518221-7518270	50	10
		30777	1218494-1218543	50	10
		44824	5452428-5452477	50	10
		49900	6325253-6325302	50	10
		55003-55004	1657582-1657681	100	10
		58397	2841071-2841120	50	10
		72829	7644750-7644799	50	10
		7407	366186-366235	50	10

Have been lost or misplaced and undersigned have replied to the company to issue duplicate share certificate(s) for the said shares. Any person who have claim in respect of the aforesaid shares should lodge claim for the same with the company as its registered office- Mumbai Pune Road Akurdi Pune-411035/email-id-compliance-officer@forcemotors.com. Within 15 days from the date of this notice else the company will proceed to issue duplicate share certificate(s). NOTE- No claim shall lie against the company after expiry of aforesaid notice period of 15 days.

Gaurav Ashok Firodia

PUBLIC NOTICE

Notice is hereby given that the original Share Certificate No. 23 for 2 shares bearing Distinctive Numbers from 45 to 46 of Silver Classic Condominium situated at S. No. 54/1A/1, SRPF Road, Jagtap Chowk Wanwadi, Pune 411040 has been reported as lost/misplaced by its registered member, Shobha Mehrotra, residing at Flat No. 23, 3rd Floor, Silver Classic Condominium, SRPF Road, Jagtap Chowk, Wanwadi, Pune 411040. An application has been made to the Condominium for the issuance of a duplicate Share Certificate.

Any person having a claim, query or objection regarding the said share certificate must lodge the same in writing with the Condominium's office at Silver Classic Condominium within 15 days from the date of publication of this notice.

Should no objection be received within the stipulated period, the Condominium will proceed to issue a duplicate Share Certificate to the owner of Flat No. 23, and no further claims of any manner from whosoever it be, shall be entertained thereafter.

By order of the Managing Committee,

Mr. Ketan Sayta

Date: 7th Oct 2025

Place: Pune.

Secretary
Silver Classic Condominium

KOTAK MAHINDRA BANK LIMITED ONLINE E-AUCTION
Registered Office: 27 B/C, C-27, G Block, Bandra Kurla Complex, Bandra (E) Mumbai
Maharashtra, Pin Code-400 051 Branch Office: BRANCH OFFICE: Kotak Mahindra Bank Ltd, Nyati Unfrt, 4th Floor, Zone-2, Pune Nagar Highway, Yerwade, Pune-411006

Sale Notice For Sale Of Immovable Properties
E-Auction sale notice for sale of immovable assets under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 under rules 8(5) and 8(6) of the security interest (enforcement) rule, 2002. Subsequent to the assignment of debt in favour of Kotak Mahindra Bank Limited by Kotak Mahindra Bank Limited (hereinafter referred to as "KMBL" (the authorised officer of Kotak Mahindra Bank Limited (hereinafter referred to as "the Bank") (Secured Creditor) has taken the physical possession of below described immovable property (hereinafter called the secured asset) mortgaged/charged to the secured creditor on 17.06.2025.
Notice is hereby given to the borrower (s) and guarantor (s) in particular and public in general that the bank has decided to sell the secured asset through e-auction under the provisions of the said act, "As is where is", "As is what is", and "Whatever there is" basis for recovery of Rs.43,05,360/- (Rupees Four Three Lakh Five Thousand Three Hundred And Sixty Only) outstanding as on 30.09.2025 along with future applicable interest till realization, under the Loan Account No. LNPUN00515-160000370, loan availed by Mr. Shripaty Ramnath Bhaghat as per below details.

Particulars	Detail
Date Of Auction	11.11.2025
Time Of Auction	Between 12:00 Pm To 1:00 Pm With Unlimited Extension Of 5 Minutes
Reserve Price	Rs.38,00,000/- (Rupees Thirty Eight Lakhs Only).
Earnest Money Deposit (EMD)	Rs.3,80,000/- (Rupees Three Lakh Eighty Thousand Only).
Last Date For Submission Of EMD With KYC	10.11.2025 UP To 6:00 P.M. (IST)

Description Of The Secured Asset: All that piece and parcel of Flat No. 6, admeasuring 750 sq.ft. i.e. 69.70 sq. Mtrs. on the Second Floor, Wing "B1" building known as Sunderban Residency Co-operative Housing Society, constructed on Land Bearing S.No.33/22, situated At Village/ Peth, District Pune, Property bounded as: East: Common Road West: B/1 Flat No. 9 North: B/1 Flat No. 7 South: Open Space

Known Encumbrances : Nil
The borrowers' attention is invited to the provisions of sub section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty. In case of any clarification/requirement regarding assets under sale, bidder may contact helpline number : (+91-9152219751) for clarifications. Bidder may also contact mr.prhalad chagani (+91-7208072439) or Mr. Pranjali (+91-77880387) for clarifications.
For detailed terms and conditions of the sale, please refer to the link <https://www.kotak.com/en/bank-auctions.html> Provided In The Bank's Website i.e. www.kotak.com And/or On <http://bankauctions.in/>
Place: Pune Date: 07.10.2025 Authorised Officer For Kotak Mahindra Bank Ltd.

PUBLIC NOTICE

Take NOTICE that I, on behalf of Kerala People's Education Society (KPES), a society registered under the laws of India, having its registered office at: S. No. 44/41, Hole Vasti, Pisoli, Pune – 411060, Maharashtra investigating the title of Mr. ZAKKI KHAN M. HYDRABAD Having Office at No 3, 3rd Floor, Bandal Pansas, Paud Road, above ICICI Bank, Opp. Mac. D. Paud Rd, Bharti Nagar, Kothrud, Pune 411038 ("Owner") to the property described in the Schedule given hereunder ("said Property"). The Owner of the said Property has represented that they are the absolute owner of and is well seized and possessed of the said Property and have assured and confirmed that they possess a clear, unencumbered, marketable and transferable title to the said Property. I am therefore required to investigate the free, clear and marketable title of the said Owner to the said Property.
Any person/s, parties having any claim/s or objection/s, right, title, claim or interest in respect of the said Property or any part thereof by way of sale, transfer, assignment, exchange, tenancy, lease, license, mortgage, inheritance, gift, lien, pre-emption rights, charge, maintenance, bequest, easement, trust, possession or otherwise of whatsoever nature, are hereby requested to make the same known in writing, along with notarially certified true copies of supporting documents, to the undersigned at the address mentioned below within 10 (Ten) days from the date of publication hereof against valid acknowledgement thereof, failing which it will be presumed that the said Owner possess clear, unencumbered, marketable and transferable title to the said Property and accordingly the report of investigation of title will be issued. Any claim or objection thereafter will not be acceptable or tenable at all and will be deemed to have been intentionally waived and/or abandoned, please note.

SCHEDULE
All that piece and parcels of land properties A) Area admeasuring of Hectare 00 = 15 R of Gat No 133 total area admeasuring 02 H 82 R plus Potkharaba 00H 96 R i.e. total admeasuring 03 Hectare 80 R assessed at Rs 00-78 Ps. B) Area Admeasuring of Hectare 01=20 R plus Potkharaba 00H 80 R assessed at Rs 00-24 Ps. and admeasuring of Hectare 01=60 R plus Potkharaba 00 H 00 R assessed at Rs 00-32 Ps totally admeasuring 03 Hectare 60 R out of Gat No 135 area admeasuring 10 H 66 R plus Potkharaba 04 H 89 R i.e. totally admeasuring 15 Hectare 55 R. assessed at Rs 02-16 Ps and C) Area admeasuring of Hectare 00=66 R out of Gat No. 137 area admeasuring 04 H 50 R plus Potkharaba 02 H 26 R i.e. totally admeasuring 06 Hectare 26 R, assessed at assessed at Rs 00-83 Ps. all the lands are situated at Revenue Village Ponde, Taluka Purandar, District Pune and within the Local Limits of Gram Panchayat Ponde, Taluka Panchayat Samiti Purandar, and within the Registration, Sub District, Taluka Purandar, District Pune and within the Jurisdiction of Sub- Registrar Purandar, Pune, along with all the rights attached thereto, as more particularly shown in the plan annexed hereto, and more particularly described in the "Schedule of Land" hereunder. (Hereinafter referred to as "Subject Lands")

Adv. Nazneen Hasan Shariff
Notary (Govt of India)
Cantonment Court, Camp, Pune-411001

PUBLIC NOTICE

Notice is hereby given, that I have been instructed to investigate the title in respect of the premises bearing Flat no. 10, admeasuring about 1304.40 sq.ft. i.e. 121.23 sq.mtrs. (built - up) area), along with an adjoining terrace 129.50 sq. ft., on the 3rd floor in "Shree Shailya Sahakari Griharachna Sanstha Maryadi" (known as "said Flat"), described in detail in the Schedule given below, owned by Mrs. Savita Gopi ("Said Owner"). The said Owner has assured that she is the sole owner of the said Flat, that she is sufficiently entitled and in possession thereof.

The said Owner has further represented and assured that she is entitled to deal with the said Flat in the manner as she deems fit. It has been further assured that the said Flat is not a subject matter of acquisition and / or requisition and the said Owner has not received any notice/s to that effect.

Any person/s having any right or claim in respect of said Flat or part thereof by way of sale, exchange, mortgage, charge, lease, license, lien, inheritance, gift, trust, maintenance, coparcenary rights, possession, easement or otherwise howsoever, are requested to make same known to undersigned at address mentioned below, along with relevant documents, within 07 days, failing which, I shall complete the work of investigation of title, and right/s or claim/s if any, of any person/s not lodged within the said stipulated period shall be considered as wilfully abandoned, waived and given away by said person/s.

SCHEDULE

All that piece and parcel of the Flat no. 10, admeasuring about 1304.40 sq. ft. i.e. 121.23 sq.mtrs. (built - up) area), i.e. equivalent to 1087 sq. ft. (Carpet area), along with an adjoining terrace 129.50 sq. ft., situated on the 3rd floor in the building, known as "Shree Shailya Sahakari Griharachna Sanstha Maryadi", constructed on the landed property bearing CTS no. 111A/1A and 111A/1B, Final plot no. 50A/1A and 50A/1B, situate at Village Erandwane, Tal. Haveli, Dist. Pune and within the limits of Pune Municipal Corporation, and the said Flat is bounded as under:-

On or towards -
East : By Flat no. 11,
West : By Canal Road,
North : By Internal Road,
South : By Flat No.9.

Together with Shares bearing consecutive nos. 151 to 155, vide Share certificate no. 110, together with all common right, benefits, facilities available / attached to the said flat.

Date: 07/10/2025

Adv. Nalin N. Bhat, Law Beacons,
Advocates and Corporate Legal Consultants,
G-1, Shatdeep CHS, 1032/B, Canal Road, Model Colony,
Shivajinagar, Pune – 411 016. Tel: 020-25662210 / 8175548963 (c).
Email: advbhat@lawbeacons.com

TUESDAY, OCTOBER 7, 2025

22

NOTICE

Folio No	Name of Shareholder	Certificate No	Dist No	No of shares	Face Value
C000340	Chhaya Firodia	69208-69227	6921506-6922505	1000	10
C000492	Chhaya Firodia	46079	5671563-5671612	50	10
		54194-54195	1322501-1322600	100	10
		54196-54199	2654337-2654536	200	10
		82354	8992502-8992551	50	10
		117824-117825	12177059-12177158	100	10

Have been lost or misplaced and undersigned have replied to the company to issue duplicate share certificate(s) for the said shares. Any person who have claim in respect of the aforesaid shares should lodge claim for the same with the company as its Registered Office- Mumbai Pune Road Akurdi Pune-411035/email-id-compliance-officer@forcemotors.com. Within 15 days from the date of this notice else the company will proceed to issue duplicate share certificate(s). NOTE- No claim shall lie against the company after expiry of aforesaid notice period of 15 days.

Chhaya Ashok Firodia

ATHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regl. Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point,
Mumbai-21. Ph: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@athum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002
Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL, vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated 11/06/2025 calling upon the borrower GHANSHYAM JAGDISH RAJA, Co-borrowers JASUMATI JAGDISH RAJA, DHURTI GHANSHYAM RAJA AND KIRTI JAGDISH RAJA to repay the amount mentioned in the notice being Rs. 1,11,73,618/- (Rupees One Crore Eleven Lakh Seventy Three Thousand Six Hundred Eighteen Only) under Loan Account No. RLHPUN000207470 with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 06th of October of the year 2025.

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of Rs. 1,17,44,364.55/- (Rupees One Crore Seventeen Lacs Forty Four Thousand Three Hundred Sixty Four and Fifty Five Paisa Only) as on date 06/10/2025 along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
All That Piece And Parcel Of Property Bearing The Godown No. G-10 Admeasuring 460 Sq. Ft. (44.85 Sq. Mtl.) Ground Floor In The Building Known As "Sai Kung Co-op. Housing Society Ltd." Situated At City Survey No. 569, Narayani Peth, Pune Situate Within The Registration District Of Pune And Within The Registration Sub District Of Haveli I And Also Within The Limits Of Pune Municipal Corporation And Bounded As Follows :- On Or Towards East By Open Space, On Or Towards South Peth, By Cts No. 513/514, Narayan, On Or Towards West By Cts No. 569/B, Narayan Peth, On Or Towards North By Godown No. 9 & Temple In Society.
Date: 06/10/2025 Authorised Officer
Place: PUNE Authum Investment & Infrastructure Limited

PUBLIC NOTICE

This is to inform the public in general that Environment Clearance of Proposed Residential Project at Survey No. Survey No. 312, Charholi, Taluka-Haveli, Pune by M/s. Shriram Samruddhi Developers, have been accorded by State Level Environment Impact Assessment Authority (SEIAA), Environment & Climate change Department, Mantralaya, Mumbai vide EC Identification no. EC25C3801MH538144N dated 23/09/2025. This clearance is in accordance with the provision of EIA Notification, 2006.

The copies of this letter are available with the Maharashtra Pollution Control Board and may also be seen at Website <http://parivesh.nic.in>.
Date: 06/10/2025
Pune Sd/-
Shriram Samruddhi Developers

PUBLIC NOTICE

All the people are hereby informed by this Public Notice that (1) MRS. LAXMI BHAGWANDAS VANJANI and (2) MR. VIJAY BHAGWANDAS VANJANI, Both Residing at: Flat No. 2, 1st Floor, Ganesh Pride, Gurunank Nagar, Pune – 411042, who are the owners of the Shop, which is more particularly described in the "Schedule of the Property" written hereunder, have agreed to transfer the said Shop, to my client/s and they have assured my client/s that the said Shop is free from all encumbrances of whatsoever nature and that they have a clean, clear and marketable title in the said Shop.
If any person has any right, title or interest in the said Shop by way of Lease, Gift, Charge, Lien, Sale, Exchange, Loan, Mortgage or in any other way, he/she should inform me within 7 days, in writing from the date of publishing this Public Notice, along with the related original documents, showing his/her right, title or interest in the said Shop.

Otherwise my client/s shall complete the transaction, presuming that the said Shop is free from all encumbrances and no body has any right, title or interest in the said Shop and all such prior claims, if any, have been waived by the respective persons, and my client/s shall not be responsible in any way, if any objection is raised afterwards.

SCHEDULE OF THE SAID PROPERTY

All that piece and parcel of Shop No. 24 consisting of Ground Floor and Mezzanine Floor, in Wing No. B, in "KPCT Premises Co-operative Society Limited", situated at Survey No. 16/1/1, City Survey No. 912, Wanawadi, Pune, situated within Registration Sub District Taluka Haveli, District Pune and also within the limits of Pune Municipal Corporation, along with proportionate undivided share in the common areas, amenities and facilities appurtenant thereto, and membership rights therein.
Pune, Date: 06/10/2025

H. L. HEMRAJANI (Advocate)

Office : Kalpataru Plaza, B-212, 2nd Floor,

224, Bhawani Peth, Pune - 411 042. (Ph. No. 26387101)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantors that the below described immovable property mortgaged/ charged to the Secured Creditor i.e. Bank of Maharashtra, the Symbolic/Physical possession of which has been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is", and "Whatever there is" for recovery of the balance due to the Bank of Maharashtra (Secured Creditor) from the Borrower and Guarantors, as mentioned in the table. Details of the Borrower and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as under:

Sr. No.	Name of Borrowers / Guarantors	Amount Due (Rs.)	Short description of the immovable property and Type of Possession	Reserve Price EMD Amt. Bid Increment Amt.
1	Borrower (s) : 1. Mr. Nandkumar Balasaheb Chaudhari, 2. Mrs. Nirmala Nandkumar Chaudhari, Both residents of : Sai Samarth Park D-10, Sr No. 557/C, Near Old Toll Naka, Wadgaon Budruk Pune City, Pune-411041 Also At: Flat no. 8, 4th Floor, Vrindavan Srushti, Yashoda B, A Wing, S No. 41, Hissa No. ¼, Village Narhe, Taluka Haveli, Pune-411041 A/C is of Karve Nagar Branch Branch Manager: Mukesh Kumar Singh Contact No.: 8087825737	Rs. 33,45,725.70 (Rupees thirty Three Lakhs Forty Five Thousand Seven Hundred Twenty Five and Seventy paise only) plus interest @ 8.80% p.a. with monthly rest w.e.f. 24.06.2023, apart from penal interest, cost and expenses as mentioned in the demand notice dated 25.06.2024 minus recoveries if any incurred since 25.06.2024.	Property Lot No. 1: Flat no. 8, 4th Floor, Vrindavan Srushti, Yashoda B, A Wing, S No. 41, Hissa No. ¼, Village Narhe, Taluka Haveli, Pune-411041 Owner of the Property – Mr. Nandkumar Balasaheb Chaudhari Encumbrances: Not Known Type of possession: Physical	Property Lot No. 1 Reserve Price – Rs. 37,05,000/- (Rupees Thirty Seven Lakhs Five Thousand Only) EMD – Rs.3,70,500/- (Rupees Three Lakhs Seventy Thousand Five Hundred Only) Bid increment Amount Rs 25,000/- (Rupees Twenty-five Thousand Only)
2	Borrower(s) :- 1. Mrs. Sadhana Vishweshwar Tanawade 2. Mr. Mayuresh Vishweshwar Tanawade Both residents of: Flat No. 501, 5th Floor, 81/6, Vignaharta Residency, NDA Road, Ganpat Patil Nagar, Lane No. 2, Shivane, Pune-411023 Also At: Flat No. 202, A Wing, 2nd Floor, Balaji Paradise Co. Op. Housing society, Dhayareswar Mandir Road, S. No. 51/2A, Dhayari, Pune-411041 A/C is of Narayan Peth Branch, Pune Branch Manager Pratik Kulkarni Contact No.: 9975888747	Rs. 44,47,609/- (Rupees Forty Four Lakh Forty Seven Thousand Six Thousand Six Hundred Nine Only) plus unapplied interest w.e.f. 10.04.2024 more specifically mentioned in Demand Notice /used 13(2) dated 10.04.2024 plus costs and expenses minus recoveries if any incurred since 10.04.2024	Property Lot No. 2: Flat No. 202, A Wing, 2nd Floor, Balaji Paradise Co. Op. Housing society, Dhayareswar Mandir Road, S. No. 51/2A, Dhayari, Pune-411041 Owner of the Property – Mrs. Sadhana Vishweshwar Tanawade and Mr. Mayuresh Vishweshwar Tanawade Encumbrances: Not Known Type of possession: Physical	Property Lot No. 2 Reserve Price – Rs. 43,00,000/- (Rupees Forty Three Lakhs Only) EMD – Rs.4,30,000/- (Rupees Four Lakhs Thirty Thousand Only) Bid increment Amount- Rs 25,000/- (Rupees Twenty-Five Thousand Only)
3	Borrower: M/s Shree Balaji Creativities (A Partnership Firm) through partners: 1. Mr. Parandhaman Balasubramaniam 2. Mrs. Thilagavathy Balasubramaniam 3. Mr. Parandhaman Balasubramaniam A-3, Sai Ganesh Apartments, Vishrantwadi, Pune-411015. Guarantors: 1. Mr. Parandhaman Balasubramaniam 2. Mrs. Thilagavathy Balasubramaniam 3. Mr. Parandhaman Balasubramaniam All above R/o CLST No. 2, Plot No. 9, Kumar City, Kalayani Nagar, Vadgaon Sheri, Pune-411016.	Rs. 87,98,125/- (Rupees Eighty Seven Lakhs Ninety Eight thousand One Hundred and Twenty Five only) plus unapplied interest thereon @ 12.00% w.e.f. 05.06.2024 apart from penal interest, cost and expenses as per demand notice dated 05.06.2024, minus recovery if any	Property Lot No. 3: Office Bearing No. 5 & 7 adm. 603 sqr ft and Office Bearing no. 6 adm. 295 sqrft all located on 2nd Floor in A Wing, in the building known as "Shanti Plaza Condominium", Final Plot No. 607 bearing CTS No. 1227 off FC Road, Shivajinagar, Bhamburda, Taluka Haveli, District Pune Owner of the Property – M/s Shree Balaji Creativities through Partner Mr. Parandhaman Balasubramaniam Encumbrances: Not Known Type of possession: Physical	Property Lot No. 3 Reserve Price – Rs. 1,30,00,000/- (Rupees One Crore Thirty Lakhs Only) EMD : Rs. 13,00,000/- (Rupees Thirteen Lakhs Only) Bid increment Amount Rs 25,000/- (Rupees Twenty-Five Thousand Only)
4	Borrower: Mr. Keyur Pravin Chandwadkar At: 1. C-2, 203, Shivranjan Towers, Opp. Pawna Bank, Someshwar Wadi, Baner, Pashan, Pune-411008. Also at: Flat No. 304, 3rd Floor, Building B, Wing B1, Evolet Tiara, CTS No. 423, Plot No. 28, TPS I, Mangalwar Peth, Jawaharal Nehru Road, Pune-411011 Also At: 3. Flat No. 7/1, Vinod Apartment, Sanghvi Nagar, Aundh Pune City, Ganeshkhind, Pune-411007.	Rs. 67,63,057/- (rupees Sixty Seven Lakhs Sixty Three Thousand Fifty Seven Only) plus interest @ 11.15% p.a. with monthly rest w.e.f. 18.05.2024, apart from further interest, cost and expenses as per demand notice dated 18.05.2024, minus recovery if any	Property Lot No. 4: Flat No. 304, 3rd Floor, Building B, Wing B1, Evolet Tiara, CTS No. 423, Plot No. 28, TPS I, Mangalwar Peth, Jawaharal Nehru Road, Pune-411011. admeasuring area 764.24 sqr. Ft Bounded as under: East: Open Space, West: Flat No. 307, North: Open Space, South: Flat No. 305 Owner of the Property – Mr. Keyur Pravin Chandwadkar Encumbrances: As per available records, Mr. Keyur Pravin Chandwadkar has availed housing Loan of Rs. 64.00 Lakhs from SBI and charge of equitable mortgage of SBI created over the property Type of possession: Physical of Bank of Maharashtra	Property Lot No. 4 Reserve Price – Rs. 68,85,000/- (Rupees Sixty Eight Lakhs Eighty Five Thousand Only) EMD : Rs. 6,88,500/- (Rupees Six Lakhs Eighty Eight Thousand Five Hundred Only) Bid increment Amount Rs 25,000/- (Rupees Twenty-Five Thousand Only)
5	Borrower: M/s Hi-Speed Tooling Partner: Deepak Balkrishna Mane Partner: Jyoti Deepak Mane Office Address: Plot No 205 Sector 10, Bhosari MIDC Pune-411026. Residence Address: Flat No 306 C Wing, Sai Kunj Housing Society, Jadhav wadi Chikhali Pune 411062	Rs. 1,26,02,987.35 (Rupees One Crore Twenty Six Lakhs Two Thousand Nine Hundred Eighty Seven and Thirty Five Paise Only) plus further interest as mentioned above with monthly rest 12.80% p.a w.e.f. 09.05.2025 plus cost, charges and expenses, minus recovery if any	Property Lot No. 5: Plant and Machinery at Gat no 1599, off Dehu-Alandi Road, Patil Nagar, near Abhang Vishwa Society, Chikhali, Pune 411 026 Details of Inventory: 1. CNC Vertical Machining Centre Model 1580CV, Machine No M77-009, Supplier- Ace Manufacturing Service Ltd. 2. Power Press Machine NX 250, Machine Model NX 250TN, Machine No 73, Supplier – Narendra PressTech Pvt Ltd. 3. Diamond Compressor, Model DCS 20, Type Base Mounted Lubricated Type Rotary Srew, Supplier- Nxsera. 4. Servo Controlled Voltage Stabilizer, Make Vertex, Capacity 35 KVA, Supplier- Nxsera. Owner of the Property – M/s Hi-Speed Tooling Encumbrances: Not Known Type of possession: Symbolic Possession	Property Lot No. 5 Reserve Price – Rs. 60,00,000/- (Rupees Sixty Lakhs Only) EMD : Rs. 6,00,000/- (Rupees Six Lakhs Only) Bid increment Amount Rs 25,000/- (Rupees Twenty-Five Thousand Only)
6	Borrower: M/s - Joshi Electronics and Electricals Pvt Ltd Plot No 244, Sector 7, PCNTDA Industrial Area, Bhosari, Pune 411024 Guarantors: 1. Mr Markand Hari Joshi, 2. Mrs Manisha Makrand Joshi, 3. Mr Pradyuman Joshi Flat No- 606, 6th floor, Building no-D, Raagdari Apartments, Sr No-156/1B/1, CTS no- 1182 to 1184, at village-Aundh, Pune – 411007.	Rs. 2,65,63,655.00 (Rupees Two Crore sixty five lakh sixty three thousand six hundred fifty five only) plus un applied interest @ 12.30% p.a. with monthly rest w.e.f. 27/02/2024, apart from penal interest, cost and expenses as per demand notice dated 27.02.2024, minus recovery if any	Property Lot No. 6: Flat no- 16, Stilt 4th floor, Plot no-J, Sr no- 137/1 and Sr No-138, Hissa No- 1A/2/2/1A, Kanchanjunga Co-op Hsg society, Aundh, Pune – 411007 built up area 680 Sqft + terrace 108 Sq Ft Bounded as under East – Open Space, West – Entrance, South – Open space, North – Adj Flat Owner of the Property – Mr Markand Hari Joshi Encumbrances: Not Known Type of possession: Physical	Property Lot No. 6 Reserve Price – Rs. 68,00,000/- (Rupees Sixty Eight Lakhs Only) EMD : Rs. 6,80,000/- (Rupees Six Lakhs Eighty Thousand Only) Bid increment Amount Rs 25,000/- (Rupees Twenty-Five Thousand Only)

Note: There may be some dues of respective society claiming maintenance charges etc. Bidders are therefore advised to confirm any dues from respective society for property put on auction or any Govt. due from Govt. Authorities or any unpaid dues of the builder. Charges if any due on the respective property shall be borne by the bidder. 1.E-auction shall be conducted through the PSBA E-Bikray. Bidders have to log in on the website <https://baanknet.com>

